ITEM NO.21 COURT NO.13 SECTION XVI

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14350-14352/2023

(Arising out of impugned final judgment and order dated 19-05-2023 in MAT No. 910/2023 19-05-2023 in CAN No. 1/2023 19-05-2023 in CAN No. 2/2023 passed by the High Court At Calcutta)

THE WEST BENGAL BOARD OF PRIMARY EDUCATION & ORS. Petitioner(s)

**VERSUS** 

PRIYANKA NASKAR & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.127406/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(C) No. 14251-14253/2023 (XVI)

(FOR ADMISSION and I.R. and IA No.126829/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 14346-14348/2023 (XVI)

(IA No.127390/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date: 31-07-2023 These petitions were called on for hearing today.

CORAM: HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Kunal Chatterji, AOR

Ms. Maitrayee Banerjee, Adv.

Mr. Rohit Bansal, Adv.

Ms. Kshitij Singh, Adv.

For Respondent(s) Mr. Joydeep Mazumdar, Adv.

Mr. Kunal K. Jain, Adv.

Ms. Shalini Kaul, AOR

Mr. Rauf Rahim, AOR

Mr. Soumya Dutta, AOR

Mr. Amit Kumar Singh, AOR

Ms. K. Enatoli Sema, Adv.

Ms. Chubalemla Chang, Adv.

Mr. Prang Newmai, Adv.

Mr. Tarun Jyoti Tiwari, Adv.

Mr. Uday Gupta, Adv.

Ms. Shivani M. Lal, Adv.

Mr. Rahul Kumar Singh, Adv.

Mr. M. K. Tripathi, Adv.

Ms. Sanam Singh, Adv.

Mr. Rajeev Kumar Gupta, Adv.

Ms. Ms. Sundari, Adv.

Mr. Parminder Singh Bhullar, AOR

UPON hearing the counsel the Court made the following O R D E R

In terms of the order passed by this Court in SLP (C) Nos. 13024-13026 of 2023 (& batch) dated 07.07.2023, the instant Special Leave Petitions are disposed of.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER